BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 16/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.05.2017

Name of the Company:

Narmada Construction (Indore) Pvt. Ltd,

V/s.

Agroh Infrastructure Developer (P) Ltd.

Section of the Companies Act:

<u>Section 9 of the Insolvency and Bankrupcy</u>

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION **SIGNATURE**

ADITYA MEWARA ADVOCATE

ORDER

Learned Advocate Mr. Aditya Mewara present for Petitioner/ Operational Creditor. None present for Corporate Debtor.

Heard Learned Counsel for Petitioner.

Petitioner is directed to file

- (A) An affidavit as required by clause b of sub section 3 of section 9.
- (B) A copy of certificate from the financial institution maintaining the accounts from the operational creditor.
- (C) Evidence relating to default.
- (D) Issue notice of date of hearing to the Corporate Debtor and serve a copy of this order on corporate debtor and file proof of service.

This order is informed to the Learned Counsel for the Operational Creditor and it is a notice issued under the rule under the proviso to sub section 5 of section 9 of the Code.

List the matter on 15.05.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 11th day of May, 2017.